



CARTAL
Centre for Advanced Research &
Training in Arbitration Law

8th CARTAL Conference on International Arbitration, 2024

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Organised by

Centre for Advanced Research and Training in Arbitration Law,
National Law University, Jodhpur



About Us



National Law University, Jodhpur [“University”] is a premier law university in India that endeavours to develop legal professional skills par excellence. The University has excelled in traditional legal education and inculcates an innovative hands-on approach to the study of emerging legal fields. The University enjoys an unparalleled reputation for its excellent hospitality and management capabilities and is fully equipped with the requisite facilities required for the organisation of such events.

The Indian Journal of Arbitration Law [“IJAL”] strives to combine theoretical aspects of arbitration with their practical relevance. This is achieved by including contributions from individuals with varied expertise in arbitration, whilst giving due importance to the work of academicians and students, who contribute innovative academic research. The journal endeavours to cover a wide range of contemporary issues in the field of arbitration. While the “Indian” in the name of the journal indicates the source of publication, the journal itself has consistently focused on topics of global interest and relevance. The journal has also had theme-specific issues in the past, to explore the developments in particular areas in depth.

The Centre for Advanced Research and Training in Arbitration Law [“CARTAL”] has been set up by the University to promote research and scholarship in the field of arbitration. CARTAL is headed by its Executive Director, Dr. Rosmy Joan. Its Board of Advisors includes some of the most pre-eminent personalities in the field of arbitration such as Prof. Gary B. Born, Mr. Alexis Mourre, Mr. Fali S. Nariman, Prof. Loukas Mistelis, Prof. W. Michael Reisman, Prof. Lakshmi Jambholkar, Mr. Promod Nair, and Prof. Gabrielle Kaufmann-Kohler. CARTAL comprises of a dedicated body of faculty members and students, who are responsible for organisation of the events hosted by the Centre. The University and CARTAL regularly organise guest lectures, courses and, conferences on topical issues in arbitration. For more information, click [here](#).

CARTAL

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Training in Arbitration Law

**PANEL I: STRATEGIC
APPROACHES TO
SECURING INTERIM
RELIEFS: INTERPLAY
BETWEEN JUDICIAL
SYSTEM AND ARBITRAL
TRIBUNAL**

Arbitration is increasingly preferred in India for settling commercial disputes but faces challenges like judicial intervention, which prolong litigation and deter its selection as an arbitration venue. Amendments to the Indian Arbitration Act have added complexity, and judicial trends, such as the 'group of companies' doctrine, along with the inclination of Indian parties to seek arbitration outside India, threaten its status as a favoured destination. These issues highlight the need for a deeper examination of the arbitration landscape in India.

Recent developments in commercial arbitration point towards a shift in the timing of applications and the choice of forums adopted by parties when seeking interim reliefs. In India, despite section 9(3) stipulating otherwise, parties may approach the court even after the tribunal's constitution, aligning with the precedent set in *Arcelor Mittal Nippon Steel India Ltd. v. Essar Bulk Terminal Ltd.*

Internationally, courts may intervene to grant interim reliefs, especially in cases of delays in the arbitral process. Parties might also opt to approach the court to enhance the efficacy of the interim measure as non-compliance with the court's order may lead to contempt proceedings. Thus, parties can strategically seek interim reliefs to fortify their positions. This panel aims to delve deeper into the strategic approaches employed by parties across jurisdictions while seeking interim reliefs, thereby shedding light on the evolving landscape of commercial arbitration practices.

**PANEL II: STRATEGIC
APPROACHES TO SECURING
INTERIM RELIEFS: INTERPLAY
BETWEEN JUDICIAL SYSTEM
AND ARBITRAL TRIBUNAL**

Sports arbitration has emerged as a pivotal arena for resolving disputes in the highly competitive and lucrative world of professional sports. This unique form of arbitration, often governed by bodies like the Court of Arbitration for Sport [“CAS”], addresses a myriad of issues ranging from contract disputes to doping allegations. The specificity and complexity of sports law require arbitrators to be not only legally proficient but also deeply familiar with the sports industry’s nuances as decisions in sports arbitration can have far-reaching implications, for athletes and organisations.

The Panel will delve into the challenges and strategies for success in sports arbitration, examining key topics such as the enforceability & transparency of arbitral awards, the interplay between sports arbitration and public law, and the ethical considerations unique to this field. Moreover, it will explore how technological advancements and evolving societal norms are shaping the future of sports arbitration, ensuring fair play extends beyond the final whistle.

**PANEL III :
BEYOND THE FINAL
WHISTLE: A
PLAYBOOK FOR
SPORTS
ARBITRATION
SUCCESS**

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Glimpses from the 7th CARTAL Conference

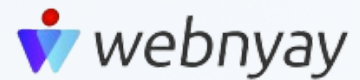


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Visting Jodhpur

Jodhpur is nestled at the edge of the Thar Desert, boasting of magnificent Rajput palaces, interspersed with the quaint homes of the 'blue city'. As a culturally diverse and rapidly evolving city, Jodhpur presents an array of opportunities, housing seven of India's top universities, including the Indian Institute of Technology, All India Institute of Medical Sciences, as well as our National Law University.

Amidst engaging legal discussions, we encourage you to seize a moment and unravel the rich tapestry of Jodhpur's culture. This city, bathed in the golden hues of the Rajasthan sun, unfolds a narrative steeped in history, with landmarks like the imposing Mehrangarh Fort, the ethereal Jaswant Thada, and the opulent Umaid Bhawan Palace standing testament to a bygone era. Beyond the conference halls, Jodhpur beckons with a promise of unforgettable experiences, inviting you to wander through the vibrant Sardar Market, where the Clock Tower presides over a bustling array of textiles, handicrafts, and spices.

Indulge your senses in the delectable offerings of Jodhpur's culinary landscape, where each bite tells a tale of tradition and flavour. From the renowned Chattubuj Gulab Jamun, a sweet delicacy, to the zesty Pyaz Ki Kachori and the refreshing Makhaniya Lassi, the city's gastronomic repertoire is a journey in itself.

The juxtaposition of intellectual engagement and cultural exploration makes Jodhpur a unique and enriching destination, promising an immersive blend of tradition, history, and contemporary vibrancy for all who grace its sunlit streets.

Other potential avenues for exploration:

- **Cuisine:** Try the lip-smacking spicy Mirchi Bada, a popular snack featuring deep-fried green chilies stuffed with masala or the traditional delight, Dal Baati Churma, a dish comprising of lentils, baked wheat balls and sweetened crumbled wheat.
- **Handicrafts:** Purchase traditional Rajasthani handicrafts, including pottery, puppets, and wooden artifacts.
- **Spices:** Take home a taste of Rajasthan with locally sourced spices, such as cumin, coriander, and cardamom.
- **Textiles:** Explore the local markets and invest in intricately designed textiles such as embroidered fabrics and traditional garments such as the Bandhani sprees, which are unique for their tie-and-dye patterns.
- **Jewellery:** Adorn yourself with exquisite Rajasthani jewellery, featuring intricate designs and vibrant gemstones.

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